GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:4261
ANSWERED ON:18.12.2014
IRREGULARITIES BY PRIVATE PLAYERS IN POWER SECTOR
Choudhary Shri Ram Tahal;Giluwa Shri Laxman;Mann Shri Bhagwant;Patle Smt. Kamla Devi

Will the Minister of POWER be pleased to state:

- (a) whether cases of financial as well as other irregularities committed by private power distribution companies have been reported to the Government during the last three years and the current year;
- (b) if so, the details thereof along with the action taken thereon, State/UT/ company-wise;
- (c) whether any audits are under process or have been carried out regarding the irregularities by private players in power sector;
- (d) if so, the details and outcome thereof; and
- (e) the measures being taken by the Government to address these problems?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (e): No, Madam, no cases of financial as well as other irregularities committed by private power distribution companies have been received by Ministry of Power.

Electricity is a concurrent subject and the supply and distribution of electricity falls under the purview of respective State Government/State Power Utility.

As per the Electricity Act, 2003, appropriate Electricity Regulatory Commissions have been entrusted with the responsibility of overseeing the performance of the distribution licensees. Utilities have to comply with the standards of performance as applicable to them.